

Persons were released from the Detention Centres on the basis of opinion given by the Foreigners Tribunals or Higher Courts or for repatriation to their native Country.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Setting up water aerodromes in the country

283. SHRI V. MURALEEDHARAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government considers granting approval for setting up water aerodromes in the country;

(b) if so, the details thereof;

(c) the places where the water aerodromes are to be set up;

(d) the details of criteria laid down in choosing the places where these water aerodromes would be developed;

(e) whether it is a fact that the development of water aerodrome will affect the bio-diversity; and

(f) if so, what measures have been taken to save bio-diversity of such places?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) Under Regional Connectivity Scheme (RCS)- UDAN (Ude Desh ka Aam Nagrik) version 3, Airports Authority of India (AAI), the implementing agency has awarded proposals for waterdromes namely, Guwahati River Front, Nagarjuna Sagar, Sabarmati River Front, Shatrunjay Dam, Statue of Unity and Umrangso Reservoir.

(d) Initially, still water bodies like lakes, reservoirs, dams and rivers (avoiding rainy season) have been considered.

(e) and (f) Seaplane operations are done in an environment friendly manner, and causes no environmental harm to the water ecosystem and its flora and fauna.

Status of Bhogapuram Airport in Andhra Pradesh

284. SHRI T.G. VENKATESH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the attention of Government is drawn to the matter of development of Bhogapuram Airport in the State of Andhra Pradesh;